

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A. No. 510/89  
T.A.X.W.

13.7.90

DATE OF DECISION 13-07-90

NANDAKUMAR.P

Applicant (s)

M/s K.Ramakumar and Roy Advocate for the Applicant (s)  
Abraham

Versus

Director General of Posts Respondent (s)  
New Delhi and others

Mr. Santhoshkumar, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman.

The Hon'ble Mr. N.Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the applicant who has been working as Extra Departmental Mail Carrier, Chempakulam Post Office on a provisional basis since 1987 has prayed that he should also be considered for selection for regular appointment to that post. Despite several opportunities given to the respondents, no counter affidavit has been filed by them. In conformity with the approach adopted by this Tribunal in respect of consideration of EDAs already working provisionally in a particular post office, we allow this application with the direction to the respondents that the applicant should also be considered for regular appointment to the aforesaid post even though his name is not sponsored by the Employment Exchange provided he is otherwise eligible. There will be no order as to costs.

  
(N. DHARMADAN)  
JUDICIAL MEMBER

13.7.90

  
(S.P. MUKERJI)  
VICE CHAIRMAN

13.7.90